

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.062/00410/2018**

**Chandigarh, this the 9<sup>th</sup> day of April, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Niyaz Ahmad Bhat son of Shri Abdul Ahad Bhat, aged 61 years, retired as Assistant Director (A&C), Service Centre, Anantnag, resident of 7 Hilal Lane, Opp. PWD Office Budshah Nagar, P.O. Natipora, Srinagar-190015, J&K (Group-B).

**....APPLICANT**

**(Present: Mr. Rohit Sharma, Advocate.)**

**VERSUS**

1. Union of India through the Secretary to Govt. of India, Ministry of Textiles, Udyog Bhawan, New Delhi.
2. Development Commissioner Govt. of India, Ministry of Textiles, West Block No.7, R.K. Puram, New Delhi-110066.
3. Deputy Director (NR), Office of DC (Handicrafts), West Block No.8, R.K. Puram, New Delhi-110066.

**....RESPONDENTS**

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 05.01.2017 (Annexure A-16), for redressal of his grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after

considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, during the course of further consideration, the main instant Original Application is disposed of with the direction to the Competent Authority amongst the respondents to decide the indicated representation, by passing a speaking & reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

